

# Reserve Bank of India Department of Statistics and Information Management

(International Investment Position Division)

Survey of Foreign Collaboration in Indian Industry

Reference Period: 2019-20 to 2020-21

Survey Year: 2021

Reference Period: 2019-20 to 2020-21

Read the Instruction carfully before filling the form

Go to 'Instruction' >>

#### RESERVE BANK OF INDIA

# Department of Statistics and Information Management (International Investment Position Division)

Survey of Foreign Collaboration in Indian Industry Reference Period: April - March: 2019-20 to 2020-21

The completed survey schedule should be e-mailed to <u>fcs@rbi.org.in</u> by August 20, 2021 For any query / clarification, kindly contact our helpdesk at:

Tel: (022) - 26578510 e-mail: <u>fcsquery@rbi.org.in</u>

### Postal Address:

The Director
International Investment Position Division
Department of Statistics and Information Management
Reserve Bank of India
C-9, 5th floor, Bandra-Kurla Complex, Bandra (E)
Mumbai - 400 051.

# **Definition**

### Foreign Subsidiary:

An Indian company is called as a **Foreign Subsidiary** if a non-resident investor owns more than 50% of the voting power/equity capital OR Where a non-resident investor and its subsidiary(s) combined own more than 50% of the voting power/equity capital of an Indian enterprise.

### Foreign Associate

An Indian company is called as **Foreign Associate** if non-resident investor owns at least 10% and no more than 50% of the voting power/equity capital OR Where non-resident investor and its subsidiary(s) combined own at least 10% but no more than 50% of the voting power/equity capital of an Indian enterprise.

### **Pure Technical Collaboration**

An Indian company is said have PureTechnical Collaboration if the company has only foreign technical collaboration and have not received any foreign direct investment.

#### **General Instructions:**

- 1] This Worksheet consists of two more sheets where information is to be reported
- 2] The figures to be given should correspond to the fiscal year, viz., from April 1 to March 31.
- 3] For items where accurate figures cannot be furnished, reasonable estimates may be provided.
- 4] Please use separate sheet if additional space is required for furnishing information on any item(s).
- 5] Please write "N.A." against items where are not applicable.
- 6] Please write "D.N.A." against items where details are not available
- 7] Registered office of a company should send a consolidated return for all its offices in India.

### Specific Instructions for Filling-in the Survey Schedule:

- Note 1 : The information should relate to foreign currency loans directly obtained from private/official agencies abroa
- Note 2: Please indicate payments made for imports during the year.
- Note 3: Please indicate the export receipts realised during the year.
- Note 4: Gross profits = Profits after depreciation but before providing for tax and interest.

- Note 5: Net profits = Gross profits (Tax + Interest)
- Note 6: Total capital employed = Total assets (net of depriciation) Accumulated losses
- Note 7: Net worth = Paid up capital + Free reserves & surplus
- Note 8: Examples of export Restrictive Clauses:
  - (i) Total ban on exports.
  - (ii) Prohibition of exports to collaborator's country.
  - (iii) Prohibition of exports to countries in which the collaborator operates through branches/subsidiaries or is having similar collaboration agreement.
  - (iv) Permission of collaborator for exports.
  - (v) Exports only through collaborator/his agents/distribtors.
  - (vi) Prohibition on the use of trademarks for exports.
  - (vii) Restriction on exports prices.

Read Technical Instruction >>

### **RESERVE BANK OF INDIA**

Department of Statistics and Information Management

(International Investment Position Division)

Survey of Foreign Collaboration in Indian Industry

### **Revised Technical Instructions:**

Please read the guidelines/definitions carefully before filling-in the return.

**[Tips while filing the form:** Use [Tab] or [Enter] to navigate through the fields while filing the form.]

- 1. The company must use the latest survey schedule which is in .xls format without any macros.
- 2. The company is required to save the survey schedule in Excel 97-2003 workbook i.e. in .xls format only.
- 3. In order to save the survey schedule in .xls format, follow the below-mentioned steps:
  - a. Go to Office Button / File → Save As → Save As type
  - b. Select "Excel 97-2003 Workbook" and Save the survey schedule in .xls format.
- 4. The company must use the .xls format of the survey schedule provided by RBI and requested not to incorporate any macro in the survey schedule while submitting the same.
- 5. Please note that survey schedule submitted in any other format (other than .xls format) will be auto rejected by the system.
- 6. Filled-in the Excel based **FCS schedule** should be sent by email at *fcs@rbi.org.in* by **August 20**. Any other attachment should not be forwarded along with the **FCS survey** schedule.
- 7. After sending the filled Excel based **FCS survey** schedule to *fcs@rbi.org.in*, you will receive an acknowledgement. Ensure that you have received a successful processing acknowledgement. If some error is mentioned in the acknowledgement rather than successful processing statement, then you are required to resubmit the form by rectifying the mentioned error.

Click on below button to 'Start filling the form'

Start filing the form>>



### RESERVE BANK OF INDIA

### **Department of Statistics and Information Management**

(International Investment Position Division)

Survey of Foreign Collaboration in Indian Industry

Reference Period: 2019-20 to 2020-21 (April - March)

(To be filled in by Indian companies which has foreign capital participation or has entered into a collaboration agreement with a foreign concern)

	Company Profile
Block-1: Company Profiile	
1. Company Name & Address	
(i) Name of the Company (ii) CIN No.(Given by Ministry of Corporate Affiars) (iii) Registered Address	
(iv) City (v) State (vi) Pin	
2. Contact Details	
<ul><li>(i) Name</li><li>(ii) Designation</li><li>(iii) Tel. No.</li><li>(iv) Fax. No.</li><li>(v) Email</li></ul>	
3. Type of Organisation (Select from List)	Select: Organisation Type
4. Identification of Reporting Company (In term (see Instructions)	as of Inward FDI)  Select
5. Economic Activity (Select from List)	Select: National Industrial Classification Code (2-digit)
	PART-II

# Financial Particulars

### **Block-2: Information on Financial Particulars**

Particulars	end-March'2020	end-March'2021
1.Total equity capital (paid-up)		
2. Foreign participation in equity capital (2(a) + 2(b))	0.00	0.00
(2a) Foreign equity (10% and above equity holding) investment at face value		
(2b) Foreign equity (below 10% equity holding) investment at face value		

### Block-3: Amount of Equity shares issued to foreign collaborator during the reference period

(Amount in Rupees thousand)

Name of foreign collaborator	Name of the Country	2019-20	2020-21
1 (Name of foreign collaborator)	Select: Country		
2	Select: Country		
3	Select: Country		
4	Select: Country		
5	Select: Country		
6	Select: Country		
7	Select: Country		
8	Select: Country		
9	Select: Country		
10	Select: Country		

## Block-4: Loans/Grants obtained from Foreign Collaborators during the reference period

(Amount in Rupees thousand)

Name of foreign collaborator	Name of the Country	2019-20	2020-21
1 (Name of foreign collaborator)	Select: Country		
2	Select: Country		
3	Select: Country		
4	Select: Country		
5	Select: Country		
6	Select: Country		
7	Select: Country		
8	Select: Country		
9	Select: Country		
10	Select: Country		

### Block-5: Interest on and Repayments of Foreign Currency Loans (see note 1)

(Amount in Rupees thousand)

Particulars	2019-20	2020-21
1.Interest on foreign currency loans remitted during the year		
2. Fresh loans availed during the year		
3. Loans repaid during the year		
4. Foreign currency loans outstanding(end-March)		

### Block-6: Remittances to foreign collaborator(s) (country-wise)

lame of the Country 2019-20 2020-21
t: Country

15	Select: Country		
16	Select: Country		
17	Select: Country		
18	Select: Country		
19	Select: Country		
20	Select: Country		
Total		0.00	0.00

(Amount in Rupees thousand)

Name of foreign collaborator	Name of the Country	2019-20	2020-21
1 (Name of foreign collaborator)	Select: Country		
2	Select: Country		
3	Select: Country		
4	Select: Country		
5	Select: Country		
6	Select: Country		
7	Select: Country		
8	Select: Country		
9	Select: Country		
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21	Select: Country		
22	Select: Country		
23	Select: Country		
24	Select: Country		
25	Select: Country		
26	Select: Country		
27	Select: Country		
28	Select: Country		
29	Select: Country		
30	Select: Country		
Total		0.00	0.00

6(c) Payments made for use of Brand-name and Trade-mark			
Name of foreign collaborator	Name of the Country	2019-20	2020-21
1 (Name of foreign collaborator)	Select: Country		
2	Select: Country		
3	Select: Country		
4	Select: Country		
5	Select: Country		
6	Select: Country		
7	Select: Country		
8	Select: Country		
9	Select: Country		

10	Select: Country		
Total		0.00	0.00

(Amount in Rupees thousand)

6(d ) Dividend			
Name of foreign collaborator	Name of the Country	2019-20	2020-21
1 (Name of foreign collaborator)	Select: Country		
2	Select: Country		
3	Select: Country		
4	Select: Country		
5	Select: Country		
6	Select: Country		
7	Select: Country		
8	Select: Country		
9	Select: Country		
10	Select: Country		
Total		0.00	0.00

6(e) Others (Please specify)			
Name of foreign collaborator	Name of the Country	2019-20	2020-21
1 (Name of foreign collaborator)	Select: Country		
2	Select: Country		
3	Select: Country		
4	Select: Country		
5	Select: Country		
6	Select: Country		
7	Select: Country		
8	Select: Country		
9	Select: Country		
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54	Select: Country	
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56	Select: Country	
57	Select: Country	
	Select: Country	
58	Select: Country	
	Select: Country	
58		

## Block-7: Import and Export during the period (see Note 2 and Note 3)

(Amount in Rupees thousand)

Imports	2019-20	2020-21
7.1 Total value of imports (on c.i.f basis) (see Note 2)		
Of which:		
7.1.1 Imports from foreign parent/associate/collaborator		
7.1.2 Imports under collaboration arrangement		

Exports	2019-20	2020-21
7.2 Total Value of export (on f.o.b basis) (see Note 3)	0.00	0.00
7.2.1 Export of goods, <i>Of which:</i>		
7.2.1.1 Export of goods produced under foreign collaboration agreements		
7.2.1.2 Exports to/on behalf of/through foreign collaborator/associate		
7.2.2 Export of services and other foreign exchange earnings , Of which:		
7.2.2.1 Exports to foreign collaborator/associate		

## Block-8: Information on financial particulars during the period

(Amount in Rupees thousand)

Items	2019-20	2020-21
8.1 Total Sales		
8.2 Gross profits (see Note 4)		
8.3 Net profits (see Note 5)		
8.4 Total Distributed profits (equity & preference dividend)		
8.5 Total capital employed (see Note 6)		
8.6 Net worth (see Note 7)		

# Block-9: Distribution of Expenditure during the period

(Amount in Rupees thousand) 2019-20 2020-21

Items	2019-20	2020-21
Of which:		
9.1 Cost of raw material used (for manufacturing companies)		
9.2 Compensation to employees		
9.3 Research & Development (R&D) Expenditure		

### Block-10: Distribution of Share in R&D Expenditure during the period

Items	2019-20	2020-21
Of which:		
10.1 R & D due to foreign collaborations (%)		
10.2 Adaptation/upgradation/ absorption of product/ process technology		
received under collaboration (%)		
10.3 Development of new product (process)/ modification (%)		
10.4 Outsourced Research (%)		

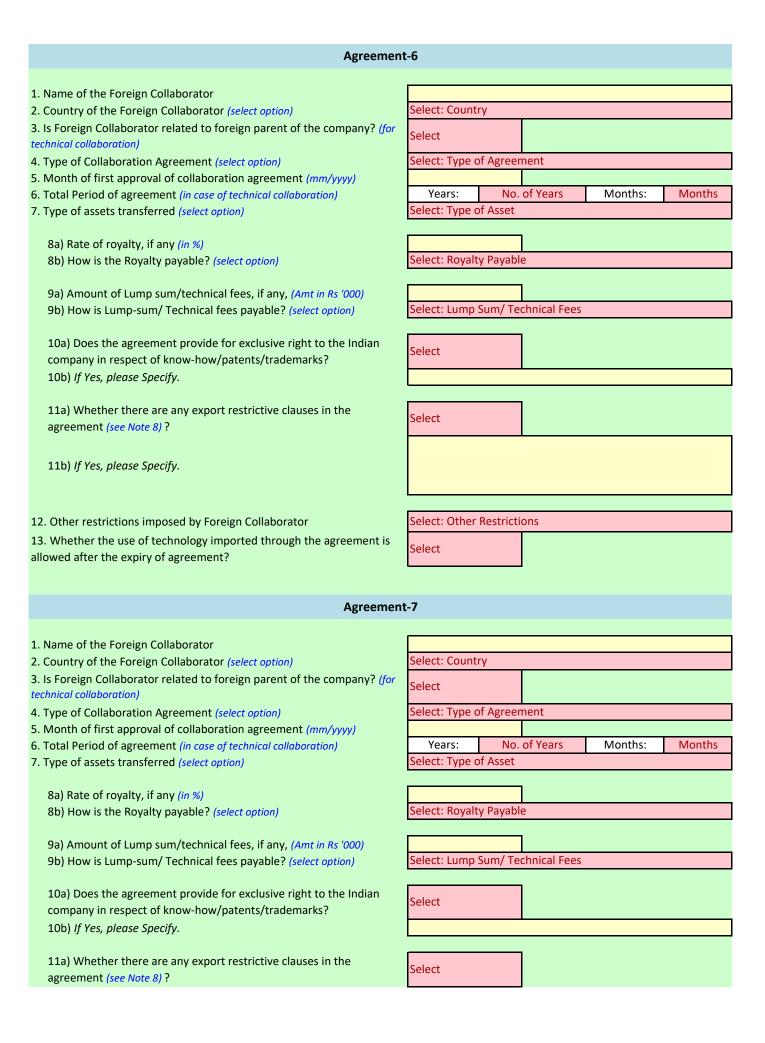
(Please provide details of Foreign Collaboration Agreement(s) in Part-III Sheet)

Go to 'Part-III' >>

<< Go to 'Part-I and II ' Part-III		Go	to 'Declaration	n'>>
Block-11: Details of Foreign Collaboration Agreement(s) in force during	the <b>2019-20</b> and	2020-21	(April - March)	
11(a) Whether your Company has foreign technical collaboration agre	ements during the refere	ence period		
11(b) Total Number of foreign technical collaboration agreements dur	ing the reference period			
Agreemen	<del>+</del> -1			
Agreemen				
<ol> <li>Name of the Foreign Collaborator</li> <li>Country of the Foreign Collaborator (select option)</li> <li>Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)</li> </ol>	Select: Country Select			
<ul><li>4. Type of Collaboration Agreement (select option)</li><li>5. Month of first approval of collaboration agreement (mm/yyyy)</li></ul>	Select: Type of Agreem	ent		
6. Total Period of agreement (in case of technical collaboration) 7. Type of assets transferred (select option)	Years: No. o Select: Type of Asset	of Years	Months:	Months
8a) Rate of royalty, if any (in %)				
8b) How is the Royalty payable? (select option)	Select: Royalty Payable			
9a) Amount of Lump sum/technical fees, if any, (Amt in Rs '000) 9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump Sum/ Tech	nnical Fees		
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?  10b) If Yes, please Specify.	Select			
11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?	Select			
11b) If Yes, please Specify.				
<ul><li>12. Other restrictions imposed by Foreign Collaborator</li><li>13. Whether the use of technology imported through the agreement is</li></ul>	Select: Other Restrictio	ns		
allowed after the expiry of agreement?	Select			
Agreemen	t-2			
Name of the Foreign Collaborator				
<ul><li>2. Country of the Foreign Collaborator (select option)</li><li>3. Is Foreign Collaborator related to foreign parent of the company? (for</li></ul>	Select: Country Select			
<ul> <li>technical collaboration)</li> <li>4. Type of Collaboration Agreement (select option)</li> <li>5. Month of first approval of collaboration agreement (mm/yyyy)</li> </ul>	Select: Type of Agreem			
<ul><li>6. Total Period of agreement (in case of technical collaboration)</li><li>7. Type of assets transferred (select option)</li></ul>	Years: No. o Select: Type of Asset	of Years	Months:	Months
8a) Rate of royalty, if any (in %) 8b) How is the Royalty payable? (select option)	Select: Royalty Payable			
9a) Amount of Lump sum/technical fees, if any, (Amt in Rs '000)				

9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump Sum/ Technical Fees
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?  10b) If Yes, please Specify.	Select
11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?	Select
11b) If Yes, please Specify.	
<ul><li>12. Other restrictions imposed by Foreign Collaborator</li><li>13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?</li></ul>	Select: Other Restrictions Select
Agreemen	t-3
7,8.00.110.11	
<ol> <li>Name of the Foreign Collaborator</li> <li>Country of the Foreign Collaborator (select option)</li> <li>Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)</li> <li>Type of Collaboration Agreement (select option)</li> <li>Month of first approval of collaboration agreement (mm/yyyy)</li> <li>Total Period of agreement (in case of technical collaboration)</li> <li>Type of assets transferred (select option)</li> <li>8a) Rate of royalty, if any (in %)</li> <li>8b) How is the Royalty payable? (select option)</li> <li>9a) Amount of Lump sum/technical fees, if any, (Amt in Rs '000)</li> <li>9b) How is Lump-sum/ Technical fees payable? (select option)</li> <li>10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?</li> <li>10b) If Yes, please Specify.</li> <li>11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?</li> </ol>	Select: Country  Select  Select: Type of Agreement  Years: No. of Years Months: Months  Select: Type of Asset  Select: Royalty Payable  Select: Lump Sum/ Technical Fees  Select  Select
11b) If Yes, please Specify.	
12. Other restrictions imposed by Foreign Collaborator 13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select: Other Restrictions Select
Agreemen	t-4
1. Name of the Foreign Collaborator 2. Country of the Foreign Collaborator (select option) 3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration) 4. Type of Collaboration Agreement (select option)	Select: Country Select Select: Type of Agreement
4. Type of Collaboration Agreement (select option)	Sciect. Type of Agreement

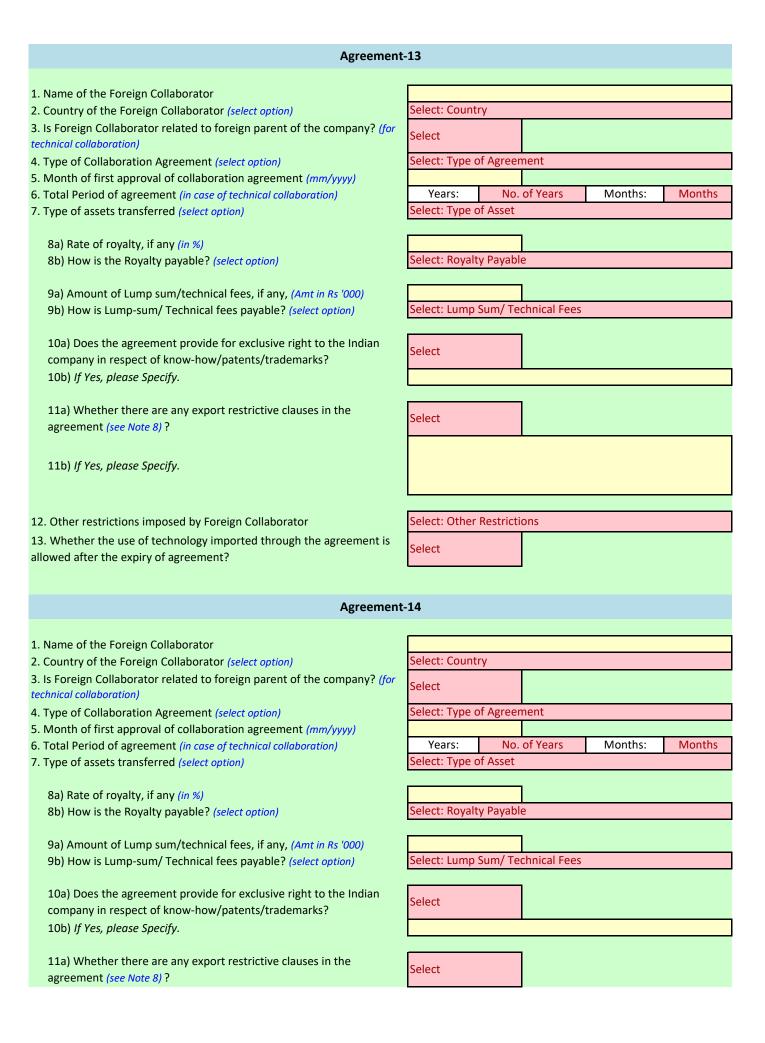
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12. Other restrictions imposed by Foreign Collaborator 13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?  Agreement	Select: Other Restrictions Select
<ol> <li>Name of the Foreign Collaborator</li> <li>Country of the Foreign Collaborator (select option)</li> <li>Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)</li> <li>Type of Collaboration Agreement (select option)</li> <li>Month of first approval of collaboration agreement (mm/yyyy)</li> <li>Total Period of agreement (in case of technical collaboration)</li> <li>Type of assets transferred (select option)</li> <li>8a) Rate of royalty, if any (in %)</li> <li>8b) How is the Royalty payable? (select option)</li> <li>9a) Amount of Lump sum/technical fees, if any, (Amt in Rs '000)</li> <li>9b) How is Lump-sum/ Technical fees payable? (select option)</li> <li>10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?</li> <li>10b) If Yes, please Specify.</li> <li>Whether there are any export restrictive clauses in the agreement (see Note 8)?</li> <li>11b) If Yes, please Specify.</li> </ol>	Select: Country  Select  Select: Type of Agreement  Years: No. of Years Months: Months  Select: Type of Asset  Select: Royalty Payable  Select: Lump Sum/ Technical Fees  Select  Select
12. Other restrictions imposed by Foreign Collaborator 13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select: Other Restrictions Select



11b) If Yes, please Specify.	
12. Other restrictions imposed by Foreign Collaborator 13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select: Other Restrictions Select
Agreemen	t-8
<ol> <li>Name of the Foreign Collaborator</li> <li>Country of the Foreign Collaborator (select option)</li> <li>Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)</li> <li>Type of Collaboration Agreement (select option)</li> <li>Month of first approval of collaboration agreement (mm/yyyy)</li> <li>Total Period of agreement (in case of technical collaboration)</li> <li>Type of assets transferred (select option)</li> <li>Rate of royalty, if any (in %)</li> <li>How is the Royalty payable? (select option)</li> <li>Amount of Lump sum/technical fees, if any, (Amt in Rs '000)</li> <li>How is Lump-sum/ Technical fees payable? (select option)</li> </ol>	Select: Country  Select  Select: Type of Agreement  Years: No. of Years Months: Months  Select: Type of Asset  Select: Royalty Payable  Select: Lump Sum/ Technical Fees
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?  10b) If Yes, please Specify.	Select Select
<ul><li>11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?</li><li>11b) If Yes, please Specify.</li></ul>	Select
12. Other restrictions imposed by Foreign Collaborator 13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select: Other Restrictions Select
1. Name of the Foreign Collaborator 2. Country of the Foreign Collaborator (select option) 3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration) 4. Type of Collaboration Agreement (select option) 5. Month of first approval of collaboration agreement (mm/yyyy) 6. Total Period of agreement (in case of technical collaboration) 7. Type of assets transferred (select option) 8a) Rate of royalty, if any (in %) 8b) How is the Royalty payable? (select option)	Select: Country  Select  Select: Type of Agreement  Years: No. of Years Months: Months  Select: Type of Asset  Select: Royalty Payable
9a) Amount of Lump sum/technical fees, if any, (Amt in Rs '000)	

	- 1 - 1 - 1 - 1 -
9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump Sum/ Technical Fees
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?  10b) If Yes, please Specify.	Select
100) ij 100, piedoc opecijy.	
11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?	Select
11b) If Yes, please Specify.	
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select
Agreement	-10
<ol> <li>Name of the Foreign Collaborator</li> <li>Country of the Foreign Collaborator (select option)</li> </ol>	Select: Country
3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)	Select
4. Type of Collaboration Agreement (select option)	Select: Type of Agreement
<ul><li>5. Month of first approval of collaboration agreement (mm/yyyy)</li><li>6. Total Period of agreement (in case of technical collaboration)</li></ul>	Years: No. of Years Months: Months
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objitiow is the royalty payable: (select option)	Sciect. Noyaity Fayabic
9a) Amount of Lump sum/technical fees, if any, (Amt in Rs '000)	
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company in respect of know-how/patents/trademarks?	Select
10b) If Yes, please Specify.	
11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?	Select
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12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
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allowed after the expiry of agreement?	Select
Agreement	-11
Name of the Foreign Collaborator	
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3. Is Foreign Collaborator related to foreign parent of the company? (for	Select
technical collaboration)  4. Type of Collaboration Agreement (collect entire)	
4. Type of Collaboration Agreement (select option)	Select: Type of Agreement

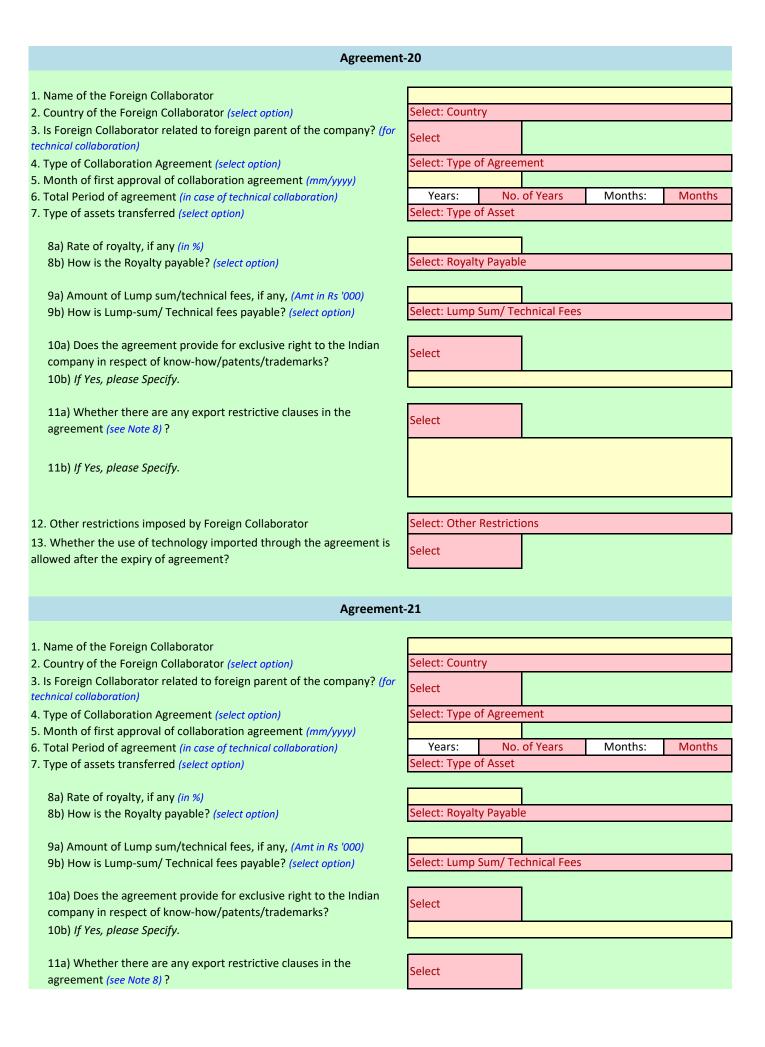
<ul> <li>5. Month of first approval of collaboration agreement (mm/yyyy)</li> <li>6. Total Period of agreement (in case of technical collaboration)</li> <li>7. Type of assets transferred (select option)</li> <li>8a) Rate of royalty, if any (in %)</li> <li>8b) How is the Royalty payable? (select option)</li> <li>9a) Amount of Lump sum/technical fees, if any, (Amt in Rs '000)</li> <li>9b) How is Lump-sum/ Technical fees payable? (select option)</li> <li>10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?</li> <li>10b) If Yes, please Specify.</li> <li>11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?</li> <li>11b) If Yes, please Specify.</li> </ul>	Years: No. of Years Months: Months Select: Type of Asset  Select: Royalty Payable  Select: Lump Sum/ Technical Fees  Select  Select
12. Other restrictions imposed by Foreign Collaborator 13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?  Agreement	Select: Other Restrictions Select
<ol> <li>Name of the Foreign Collaborator</li> <li>Country of the Foreign Collaborator (select option)</li> <li>Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)</li> <li>Type of Collaboration Agreement (select option)</li> <li>Month of first approval of collaboration agreement (mm/yyyy)</li> <li>Total Period of agreement (in case of technical collaboration)</li> <li>Type of assets transferred (select option)</li> <li>8a) Rate of royalty, if any (in %)</li> <li>8b) How is the Royalty payable? (select option)</li> <li>9a) Amount of Lump sum/technical fees, if any, (Amt in Rs '000)</li> <li>9b) How is Lump-sum/ Technical fees payable? (select option)</li> <li>10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?</li> <li>10b) If Yes, please Specify.</li> <li>11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?</li> <li>11b) If Yes, please Specify.</li> </ol>	Select: Country  Select  Select: Type of Agreement  Years: No. of Years Months: Months  Select: Type of Asset  Select: Royalty Payable  Select: Lump Sum/ Technical Fees  Select  Select
12. Other restrictions imposed by Foreign Collaborator 13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select: Other Restrictions Select



11b) If Yes, please Specify.	
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select
Agreement	-15
1. Name of the Foreign Collaborator	
Country of the Foreign Collaborator (select option)	Select: Country
3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)	Select
4. Type of Collaboration Agreement (select option)	Select: Type of Agreement
5. Month of first approval of collaboration agreement (mm/yyyy)	
6. Total Period of agreement (in case of technical collaboration)	Years: No. of Years Months: Months
7. Type of assets transferred (select option)	Select: Type of Asset
8a) Rate of royalty, if any (in %) 8b) How is the Royalty payable? (select option)	Select: Royalty Payable
obj flow is the hoyalty payable: (select option)	Sciect. Noyaity Layable
9a) Amount of Lump sum/technical fees, if any, (Amt in Rs '000)	
9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump Sum/ Technical Fees
10a) Does the agreement provide for exclusive right to the Indian	Select
company in respect of know-how/patents/trademarks?	
10b) If Yes, please Specify.	
11a) Whether there are any export restrictive clauses in the	
agreement (see Note 8)?	Select
11b) If Yes, please Specify.	
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is	
allowed after the expiry of agreement?	Select
Agreement	-16
, Greeniene	
1. Name of the Foreign Collaborator	
Country of the Foreign Collaborator (select option)	Select: Country
3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)	Select
4. Type of Collaboration Agreement (select option)	Select: Type of Agreement
5. Month of first approval of collaboration agreement (mm/yyyy)	
6. Total Period of agreement (in case of technical collaboration)	Years: No. of Years Months: Months
7. Type of assets transferred (select option)	Select: Type of Asset
Ca) Data of revealty, if any (1, a)	
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objitiow is the hoyalty payable: (select option)	Sciect. Royalty Fayable
9a) Amount of Lump sum/technical fees, if any, (Amt in Rs '000)	

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9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump Sum/ Technical Fees
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?  10b) If Yes, please Specify.	Select
11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?	Select
11b) If Yes, please Specify.	
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select
Agreement	-17
<ol> <li>Name of the Foreign Collaborator</li> <li>Country of the Foreign Collaborator (select option)</li> </ol>	Select: Country
3. Is Foreign Collaborator related to foreign parent of the company? (for	Select
technical collaboration) 4. Type of Collaboration Agreement (select option)	Select: Type of Agreement
5. Month of first approval of collaboration agreement (mm/yyyy)	
6. Total Period of agreement (in case of technical collaboration)	Years: No. of Years Months: Months
7. Type of assets transferred (select option)	Select: Type of Asset
8a) Rate of royalty, if any (in %)	
8b) How is the Royalty payable? (select option)	Select: Royalty Payable
9a) Amount of Lump sum/technical fees, if any, (Amt in Rs '000)	
9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump Sum/ Technical Fees
10a) Does the agreement provide for exclusive right to the Indian	
company in respect of know-how/patents/trademarks?	Select
10b) If Yes, please Specify.	
11a) Whether there are any export restrictive clauses in the	
agreement (see Note 8)?	Select
11b) If Yes, please Specify.	
42.01	Colorty Others Booksistic as
<ul><li>12. Other restrictions imposed by Foreign Collaborator</li><li>13. Whether the use of technology imported through the agreement is</li></ul>	Select: Other Restrictions
allowed after the expiry of agreement?	Select
Agreement	-18
1 Name of the Fereign Collaborator	
<ol> <li>Name of the Foreign Collaborator</li> <li>Country of the Foreign Collaborator (select option)</li> </ol>	Select: Country
3. Is Foreign Collaborator related to foreign parent of the company? (for	Select
technical collaboration)	
4. Type of Collaboration Agreement (select option)	Select: Type of Agreement

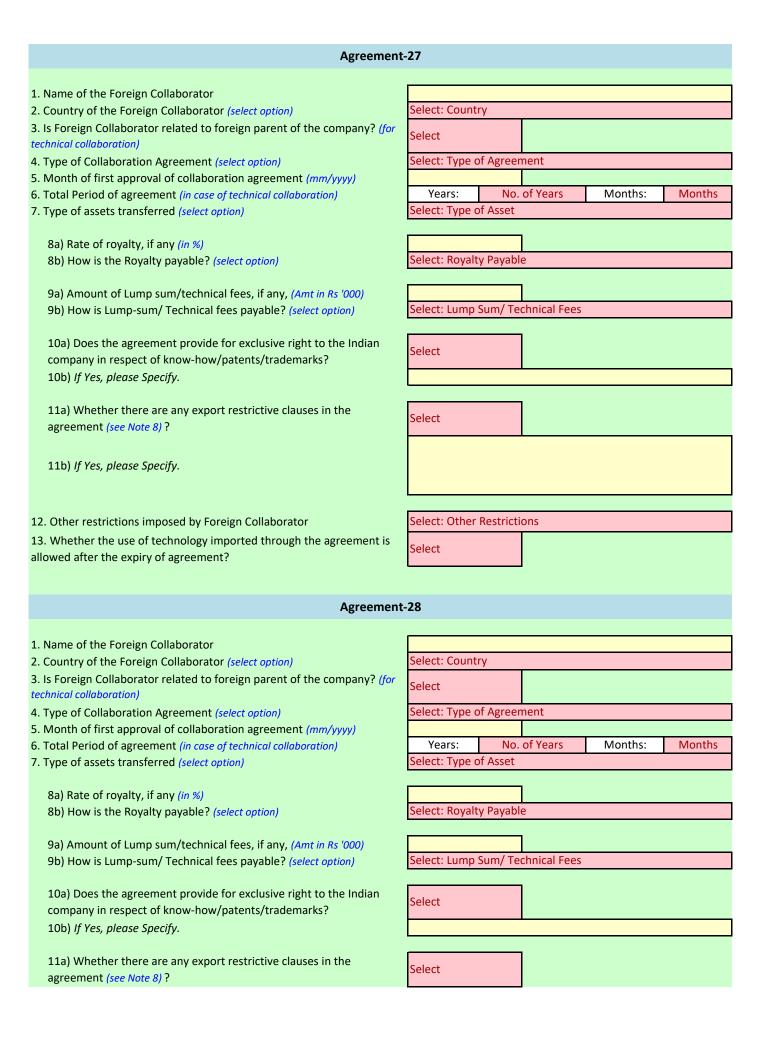
<ul> <li>5. Month of first approval of collaboration agreement (mm/yyyy)</li> <li>6. Total Period of agreement (in case of technical collaboration)</li> <li>7. Type of assets transferred (select option)</li> <li>8a) Rate of royalty, if any (in %)</li> <li>8b) How is the Royalty payable? (select option)</li> <li>9a) Amount of Lump sum/technical fees, if any, (Amt in Rs '000)</li> <li>9b) How is Lump-sum/ Technical fees payable? (select option)</li> <li>10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?</li> <li>10b) If Yes, please Specify.</li> <li>11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?</li> <li>11b) If Yes, please Specify.</li> </ul>	Years: No. of Years Months: Months Select: Type of Asset  Select: Royalty Payable  Select: Lump Sum/ Technical Fees  Select  Select
12. Other restrictions imposed by Foreign Collaborator 13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?  Agreemen	Select: Other Restrictions Select t-19
<ol> <li>Name of the Foreign Collaborator</li> <li>Country of the Foreign Collaborator (select option)</li> <li>Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)</li> <li>Type of Collaboration Agreement (select option)</li> <li>Month of first approval of collaboration agreement (mm/yyyy)</li> <li>Total Period of agreement (in case of technical collaboration)</li> <li>Type of assets transferred (select option)</li> <li>8a) Rate of royalty, if any (in %)</li> <li>8b) How is the Royalty payable? (select option)</li> <li>9a) Amount of Lump sum/technical fees, if any, (Amt in Rs '000)</li> <li>9b) How is Lump-sum/ Technical fees payable? (select option)</li> <li>10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?</li> <li>10b) If Yes, please Specify.</li> <li>11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?</li> <li>11b) If Yes, please Specify.</li> </ol>	Select: Country  Select  Select: Type of Agreement  Years: No. of Years Months: Months  Select: Type of Asset  Select: Royalty Payable  Select: Lump Sum/ Technical Fees  Select  Select
12. Other restrictions imposed by Foreign Collaborator 13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select: Other Restrictions Select



11b) If Yes, please Specify.	
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select
Agreement	:-22
1. Name of the Foreign Collaborator	
Country of the Foreign Collaborator (select option)	Select: Country
3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)	Select
4. Type of Collaboration Agreement (select option)	Select: Type of Agreement
5. Month of first approval of collaboration agreement (mm/yyyy)	
6. Total Period of agreement (in case of technical collaboration)	Years: No. of Years Months: Months
7. Type of assets transferred (select option)	Select: Type of Asset
8a) Rate of royalty, if any (in %) 8b) How is the Royalty payable? (select option)	Select: Royalty Payable
obj flow is the hoyalty payable: (select option)	Sciect. Noyaity Fayable
9a) Amount of Lump sum/technical fees, if any, (Amt in Rs '000)	
9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump Sum/ Technical Fees
10a) Does the agreement provide for exclusive right to the Indian	Select
company in respect of know-how/patents/trademarks?	
10b) If Yes, please Specify.	
11a) Whether there are any export restrictive clauses in the	
agreement (see Note 8)?	Select
11b) If Yes, please Specify.	
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is	
allowed after the expiry of agreement?	Select
Agreement	-23
Name of the Foreign Collaborator	
Country of the Foreign Collaborator (select option)	Select: Country
3. Is Foreign Collaborator related to foreign parent of the company? (for	Select
technical collaboration)	
4. Type of Collaboration Agreement (select option)	Select: Type of Agreement
<ul><li>5. Month of first approval of collaboration agreement (mm/yyyy)</li><li>6. Total Period of agreement (in case of technical collaboration)</li></ul>	Years: No. of Years Months: Months
7. Type of assets transferred (select option)	Select: Type of Asset
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8a) Rate of royalty, if any (in %)	
8b) How is the Royalty payable? (select option)	Select: Royalty Payable
9a) Amount of Lump sum/technical fees, if any, (Amt in Rs '000)	
,	

9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump Sum/ Technical Fees
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?  10b) If Yes, please Specify.	Select
11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?	Select
11b) If Yes, please Specify.	
<ul><li>12. Other restrictions imposed by Foreign Collaborator</li><li>13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?</li></ul>	Select: Other Restrictions Select
Agreeme	ent-24
<ol> <li>Name of the Foreign Collaborator</li> <li>Country of the Foreign Collaborator (select option)</li> <li>Is Foreign Collaborator related to foreign parent of the company? (fotechnical collaboration)</li> <li>Type of Collaboration Agreement (select option)</li> <li>Month of first approval of collaboration agreement (mm/yyyy)</li> <li>Total Period of agreement (in case of technical collaboration)</li> <li>Type of assets transferred (select option)</li> <li>8a) Rate of royalty, if any (in %)</li> <li>8b) How is the Royalty payable? (select option)</li> <li>9a) Amount of Lump sum/technical fees, if any, (Amt in Rs '000)</li> <li>9b) How is Lump-sum/ Technical fees payable? (select option)</li> <li>10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?</li> <li>10b) If Yes, please Specify.</li> <li>Whether there are any export restrictive clauses in the agreement (see Note 8)?</li> <li>11b) If Yes, please Specify.</li> </ol>	Select: Country  Select  Select: Type of Agreement  Years: No. of Years Months: Months  Select: Type of Asset  Select: Royalty Payable  Select: Lump Sum/ Technical Fees  Select  Select
<ul><li>12. Other restrictions imposed by Foreign Collaborator</li><li>13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?</li></ul>	Select
Agreeme	ent-25
Name of the Foreign Collaborator	
2. Country of the Foreign Collaborator (select option)	Select: Country
3. Is Foreign Collaborator related to foreign parent of the company? <i>(fotechnical collaboration)</i>	Select Select
4. Type of Collaboration Agreement (select option)	Select: Type of Agreement

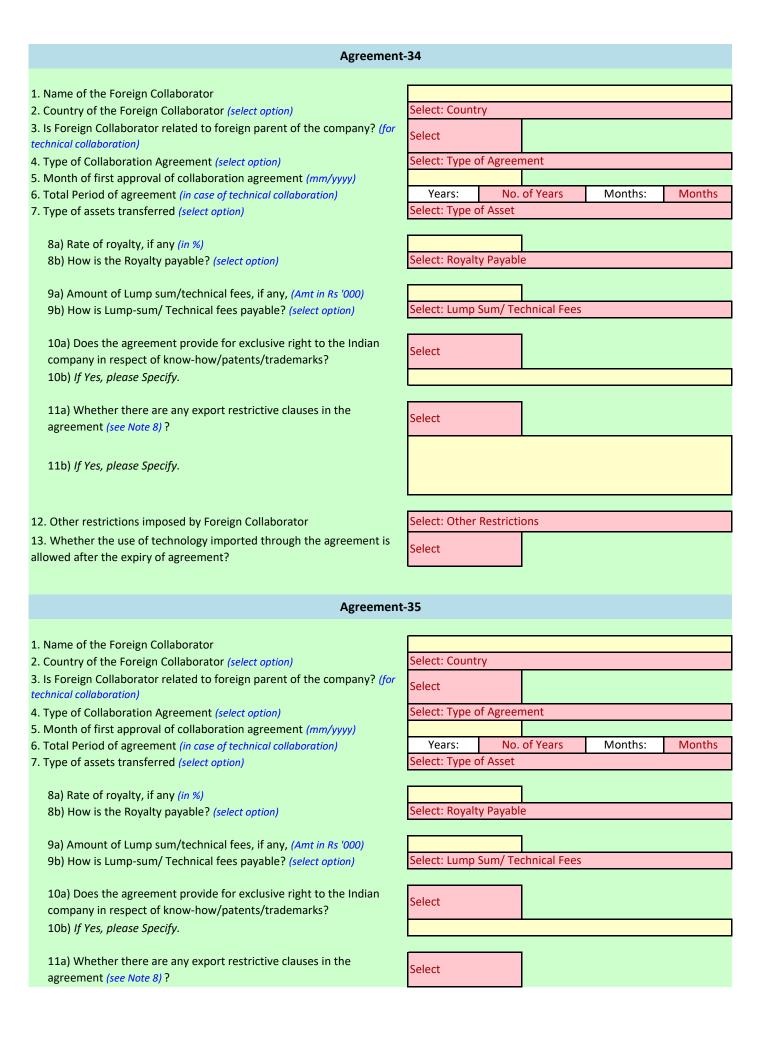
<ul> <li>5. Month of first approval of collaboration agreement (mm/yyyy)</li> <li>6. Total Period of agreement (in case of technical collaboration)</li> <li>7. Type of assets transferred (select option)</li> <li>8a) Rate of royalty, if any (in %)</li> <li>8b) How is the Royalty payable? (select option)</li> <li>9a) Amount of Lump sum/technical fees, if any, (Amt in Rs '000)</li> <li>9b) How is Lump-sum/ Technical fees payable? (select option)</li> <li>10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?</li> <li>10b) If Yes, please Specify.</li> <li>11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?</li> <li>11b) If Yes, please Specify.</li> </ul>	Years: No. of Years Months: Months Select: Type of Asset  Select: Royalty Payable  Select: Lump Sum/ Technical Fees  Select
12. Other restrictions imposed by Foreign Collaborator 13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?  Agreemen	Select: Other Restrictions Select
<ol> <li>Name of the Foreign Collaborator</li> <li>Country of the Foreign Collaborator (select option)</li> <li>Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)</li> <li>Type of Collaboration Agreement (select option)</li> <li>Month of first approval of collaboration agreement (mm/yyyy)</li> <li>Total Period of agreement (in case of technical collaboration)</li> <li>Type of assets transferred (select option)</li> <li>8a) Rate of royalty, if any (in %)</li> <li>8b) How is the Royalty payable? (select option)</li> <li>9a) Amount of Lump sum/technical fees, if any, (Amt in Rs '000)</li> <li>9b) How is Lump-sum/ Technical fees payable? (select option)</li> <li>10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?</li> <li>10b) If Yes, please Specify.</li> <li>11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?</li> <li>11b) If Yes, please Specify.</li> </ol>	Select: Country  Select  Select: Type of Agreement  Years: No. of Years Months: Months  Select: Type of Asset  Select: Royalty Payable  Select: Lump Sum/ Technical Fees  Select  Select
12. Other restrictions imposed by Foreign Collaborator 13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select: Other Restrictions Select



11b) If Yes, please Specify.	
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select
Agreement	-29
1. Name of the Foreign Collaborator	
2. Country of the Foreign Collaborator (select option)	Select: Country
3. Is Foreign Collaborator related to foreign parent of the company? <i>(for technical collaboration)</i>	Select
4. Type of Collaboration Agreement (select option)	Select: Type of Agreement
5. Month of first approval of collaboration agreement (mm/yyyy)	
6. Total Period of agreement (in case of technical collaboration)	Years: No. of Years Months: Months
7. Type of assets transferred (select option)	Select: Type of Asset
8a) Rate of royalty, if any (in %)	
8b) How is the Royalty payable? (select option)	Select: Royalty Payable
9a) Amount of Lump sum/technical fees, if any, (Amt in Rs '000)	Sologti Lump Sum / Tochnical Food
9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump Sum/ Technical Fees
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?	Select
10b) If Yes, please Specify.	
11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?	Select
11b) If Yes, please Specify.	
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select
Agreement	-30
A New City Early City	
<ol> <li>Name of the Foreign Collaborator</li> <li>Country of the Foreign Collaborator (select option)</li> </ol>	Select: Country
3. Is Foreign Collaborator related to foreign parent of the company? (for	
technical collaboration)	Select
4. Type of Collaboration Agreement (select option)	Select: Type of Agreement
5. Month of first approval of collaboration agreement (mm/yyyy)	Y Y
<ul><li>6. Total Period of agreement (in case of technical collaboration)</li><li>7. Type of assets transferred (select option)</li></ul>	Years: No. of Years Months: Months Select: Type of Asset
The of assets transferred (select option)	3.3
8a) Rate of royalty, if any (in %)	
8b) How is the Royalty payable? (select option)	Select: Royalty Payable
9a) Amount of Lump sum/technical fees, if any, (Amt in Rs '000)	

9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump Sum/ Technical Fees
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?  10b) If Yes, please Specify.	Select
11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?	Select
11b) If Yes, please Specify.	
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is	
allowed after the expiry of agreement?	Select
Agreement	·-31
<ol> <li>Name of the Foreign Collaborator</li> <li>Country of the Foreign Collaborator (select option)</li> </ol>	Select: Country
3. Is Foreign Collaborator related to foreign parent of the company? (for	
technical collaboration)	Select
<ul><li>4. Type of Collaboration Agreement (select option)</li><li>5. Month of first approval of collaboration agreement (mm/yyyy)</li></ul>	Select: Type of Agreement
6. Total Period of agreement (in case of technical collaboration)	Years: No. of Years Months: Months
7. Type of assets transferred (select option)	Select: Type of Asset
8a) Rate of royalty, if any (in %)	
8b) How is the Royalty payable? (select option)	Select: Royalty Payable
9a) Amount of Lump sum/technical fees, if any, (Amt in Rs '000)	
9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump Sum/ Technical Fees
10a) Does the agreement provide for exclusive right to the Indian	Select
company in respect of know-how/patents/trademarks?  10b) If Yes, please Specify.	
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11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?	Select
agreement (see Note 8):	
11b) If Yes, please Specify.	
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is	Select
allowed after the expiry of agreement?	
	. 22
Agreement	÷32
1. Name of the Foreign Collaborator	
2. Country of the Foreign Collaborator (select option)	Select: Country
3. Is Foreign Collaborator related to foreign parent of the company? <i>(for technical collaboration)</i>	Select
4. Type of Collaboration Agreement (select option)	Select: Type of Agreement

<ul> <li>5. Month of first approval of collaboration agreement (mm/yyyy)</li> <li>6. Total Period of agreement (in case of technical collaboration)</li> <li>7. Type of assets transferred (select option)</li> <li>8a) Rate of royalty, if any (in %)</li> <li>8b) How is the Royalty payable? (select option)</li> <li>9a) Amount of Lump sum/technical fees, if any, (Amt in Rs '000)</li> <li>9b) How is Lump-sum/ Technical fees payable? (select option)</li> <li>10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?</li> <li>10b) If Yes, please Specify.</li> <li>11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?</li> <li>11b) If Yes, please Specify.</li> </ul>	Years: No. of Years Months: Months Select: Type of Asset  Select: Royalty Payable  Select: Lump Sum/ Technical Fees  Select  Select
12. Other restrictions imposed by Foreign Collaborator 13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?  Agreemen	Select: Other Restrictions Select
<ol> <li>Name of the Foreign Collaborator</li> <li>Country of the Foreign Collaborator (select option)</li> <li>Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)</li> <li>Type of Collaboration Agreement (select option)</li> <li>Month of first approval of collaboration agreement (mm/yyyy)</li> <li>Total Period of agreement (in case of technical collaboration)</li> <li>Type of assets transferred (select option)</li> <li>8a) Rate of royalty, if any (in %)</li> <li>8b) How is the Royalty payable? (select option)</li> <li>9a) Amount of Lump sum/technical fees, if any, (Amt in Rs '000)</li> <li>9b) How is Lump-sum/ Technical fees payable? (select option)</li> <li>10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?</li> <li>10b) If Yes, please Specify.</li> <li>11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?</li> <li>11b) If Yes, please Specify.</li> </ol>	Select: Country  Select  Select: Type of Agreement  Years: No. of Years Months: Months  Select: Type of Asset  Select: Royalty Payable  Select: Lump Sum/ Technical Fees  Select  Select
12. Other restrictions imposed by Foreign Collaborator 13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select: Other Restrictions Select



11b) If Yes, please Specify.			
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions		
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select		
Agreement	-36		
1. Name of the Foreign Collaborator			
2. Country of the Foreign Collaborator (select option)	Select: Country		
3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)	Select		
4. Type of Collaboration Agreement (select option)	Select: Type of Agreement		
5. Month of first approval of collaboration agreement (mm/yyyy)			
6. Total Period of agreement (in case of technical collaboration)	Years: No. of Years Months: Months		
7. Type of assets transferred (select option)	Select: Type of Asset		
Only Data of according to according			
8a) Rate of royalty, if any (in %) 8b) How is the Royalty payable? (select option)	Select: Royalty Payable		
obj from is the hoyalty payable. (Select option)	Scieda Noyaley Fayable		
9a) Amount of Lump sum/technical fees, if any, (Amt in Rs '000)			
9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump Sum/ Technical Fees		
10a) Does the agreement provide for exclusive right to the Indian	Select		
company in respect of know-how/patents/trademarks?			
10b) If Yes, please Specify.			
11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?	Select		
agreement (see note o) .			
11b) If Yes, please Specify.			
12. Other restrictions in record by Fareign Colleborator	Select: Other Restrictions		
<ul><li>12. Other restrictions imposed by Foreign Collaborator</li><li>13. Whether the use of technology imported through the agreement is</li></ul>	Select. Other Restrictions		
allowed after the expiry of agreement?	Select		
Agreement	-37		
1. Name of the Foreign Collaborator			
2. Country of the Foreign Collaborator (select option)	Select: Country		
3. Is Foreign Collaborator related to foreign parent of the company? <i>(for technical collaboration)</i>	Select		
4. Type of Collaboration Agreement (select option)	Select: Type of Agreement		
5. Month of first approval of collaboration agreement (mm/yyyy)			
6. Total Period of agreement (in case of technical collaboration)	Years: No. of Years Months: Months		
7. Type of assets transferred (select option)	Select: Type of Asset		
8a) Rate of royalty, if any (in %)			
8b) How is the Royalty payable? (select option)	Select: Royalty Payable		
9a) Amount of Lump sum/technical fees, if any, (Amt in Rs '000)			

	9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump Sum/ Technical Fees
	10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?  10b) If Yes, please Specify.	Select
	11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?	Select
	11b) If Yes, please Specify.	
13.	Other restrictions imposed by Foreign Collaborator Whether the use of technology imported through the agreement is owed after the expiry of agreement?	Select: Other Restrictions Select
	Agreement-	38
2. (3. I. tech 4. T 5. N 6. T 7. T	Name of the Foreign Collaborator Country of the Foreign Collaborator (select option) Is Foreign Collaborator related to foreign parent of the company? (for inical collaboration) Is Foreign Collaboration Agreement (select option) Is Foreign Collaborator (select option) Is Foreign Collaboration (select option) Is Foreign Collaborator (select option	Select: Country  Select: Type of Agreement  Years: No. of Years Months: Months  Select: Type of Asset  Select: Royalty Payable  Select: Lump Sum/ Technical Fees  Select  Select
13.	Other restrictions imposed by Foreign Collaborator Whether the use of technology imported through the agreement is owed after the expiry of agreement?	Select: Other Restrictions Select
	Agreement	39
2. 0 3. I	Name of the Foreign Collaborator Country of the Foreign Collaborator (select option) s Foreign Collaborator related to foreign parent of the company? (for chrical collaboration)	Select: Country Select
4. T	ype of Collaboration Agreement (select option)	Select: Type of Agreement

<ul> <li>5. Month of first approval of collaboration agreement (mm/yyyy)</li> <li>6. Total Period of agreement (in case of technical collaboration)</li> <li>7. Type of assets transferred (select option)</li> <li>8a) Rate of royalty, if any (in %)</li> <li>8b) How is the Royalty payable? (select option)</li> <li>9a) Amount of Lump sum/technical fees, if any, (Amt in Rs '000)</li> <li>9b) How is Lump-sum/ Technical fees payable? (select option)</li> <li>10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?</li> <li>10b) If Yes, please Specify.</li> <li>11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?</li> <li>11b) If Yes, please Specify.</li> </ul>	Years: No. of Years Months: Months Select: Type of Asset  Select: Royalty Payable  Select: Lump Sum/ Technical Fees  Select  Select
12. Other restrictions imposed by Foreign Collaborator 13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?  Agreement	Select: Other Restrictions Select
<ol> <li>Name of the Foreign Collaborator</li> <li>Country of the Foreign Collaborator (select option)</li> <li>Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)</li> <li>Type of Collaboration Agreement (select option)</li> <li>Month of first approval of collaboration agreement (mm/yyyy)</li> <li>Total Period of agreement (in case of technical collaboration)</li> <li>Type of assets transferred (select option)</li> <li>8a) Rate of royalty, if any (in %)</li> <li>8b) How is the Royalty payable? (select option)</li> <li>9a) Amount of Lump sum/technical fees, if any, (Amt in Rs '000)</li> <li>9b) How is Lump-sum/ Technical fees payable? (select option)</li> <li>10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?</li> <li>10b) If Yes, please Specify.</li> <li>11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?</li> <li>11b) If Yes, please Specify.</li> </ol>	Select: Country Select Select: Type of Agreement  Years: No. of Years Months: Months Select: Type of Asset  Select: Royalty Payable  Select: Lump Sum/ Technical Fees  Select Select
12. Other restrictions imposed by Foreign Collaborator 13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select: Other Restrictions Select

<< Go to 'Part-I and II'

Go to 'Declaration' >>

# Declaration

Section Number	Validation points for confirmation	Select (Yes/No/NA)	
Part - I			
Block-1.1	Company name, CIN Number, email id, etc are entered correctly and in correct format	Select	
Block-1.2	Contact details are entered correctly	Select	
Part - II			
Block-2	Foreign participation in equity capital can not be more than total equity capital	Select	
Block-2 (1)	If 'Total equity capital (paid-up)' is provided then 'Foreign participation in equity capital' can not be zero	Select	
Block-3	Sum of values in Block-3 can not be more than 'Foreign participation in equity capital' of Block 2	Select	
Block-7 (7.1.1)	Imports from parent associate/collaborator can not be more than total value of imports	Select	
Block-7 (7.1.2)	Imports under collaboration arrangement can not be more than total value of imports	Select	
Block-7 (7.2.1.1)	Exports of good produced under foreign collaboration agreements' can not be more than 'Export of good'.	Select	
Block-7 (7.2.1.2)	Exports to/ on behalf of/ through foreign collaborator/associate' can not be more than 'Export of good'.	Select	
Block-7 (7.2.2.1)	ck-7 (7.2.2.1) Export to foreign collaborator/associate' can not be more than 'Export of services and other foreign exchange Earnings'.		
Part - III			
All	All mandatory values must be provided.	Select	
Agreement.8a	Rate of Royality percentage can be 0 to 100.	Select	

I hereby declare that the information given in this return is complete and correct to the best of my knowledge and belief.

i. Name in Full	
ii. Designation	
iii. Email ID:	
iV. Date:	

Survey form is complete. Now you can submit the form by email to the email id <a href="mailto:fcs@rbi.org.in">fcs@rbi.org.in</a>

# List

Organisation Type	
Public Sector Undertaking	
Joint Stock company (Public/Private Limited)	
Partnership concern	
Proprietary concern	
Others	

Country	NIC Code
AFGHANISTAN	1
ALBANIA	2
ALGERIA	3
ANDORA	5
ANGOLA	6
ARGENTINA	7
ARMENIA	8
ARUBA	9
AUSTRALIA	10
AUSTRIA	11
AMERICAL SAMOA	12
ANTIGUA & BARUDA	13
ASIAN CLEARING UNION	14
AZARBAIJAN	15
BAHAMA ISLANDS	16
BAHRAIN	17
BANGLADESH	18
BARBADOS	19
BELGIUM	20
BELIZE	21
BENIN	22
BERMUDA	23
BHUTAN	24
BOLIVIA	25
BOTSWANA	26
BRAZIL	27
BRUNEI	28
BULGARIA	29
BURUNDI	30
BELARUS	31
BENIN	32
BOSNIA-HERZEGOVINA	33
BURKINA FASO	35
CAMEROON REP.	36
CANADA	37
CANARY ISLANDS	38
CAYMAN ISLANDS	39
CENTRAL AFRICAN REP.	41
CHILE	42
CHINA(MAINLAND) PEOPLES REP.	43
COLOMBIA	45

CONGO	46
CONGO KINSHASA	47
COOK ISLANDS	49
COSTA RICA	50
CUBA	51
CYPRUS	52
CZECH REP.	53
CAMBODIA	55
CAMEROON REPUBLIC	56
CAPE VERDE	58
CENTRAL AFRICAN REPUBLIC	59
CHAD	60
COMBODIA	61
COTE D'IVOIRE	62
CROATIA	63
CZECH REPUBLIC	64
DENMARK	65
DJIBOUTI REP.	66
DOMINICA	68
DOMINICAN REP.	69
EAST TIMOR	70
ECUADOR	71
EGYPT	72
EL SALVADOR	73
EQUATORIAL GUINEA	74
EQUATORIAL GUINEA	75
ESTONIA	77
ETHIOPIA	78
EUROPEAN MONETARY SYSTEM	79
EUROPEAN UNION	80
FALKLAND ISLANDS	81
FIJI ISLANDS	82
FINLAND	84
FRANCE	85
FRENCH GUIANA	86
FRENCH POLYNESIA	88
GUINEA-BISSAU	90
GABON	91
GAMBIA	92
GEORGIA	93
GERMANY	94
GHANA	95
GIBRALTAR	96
GREECE	97
GREENLAND	98

GRENADA
GUADELOUPE
GUAM
GUATEMALA
GUERNSEY
GUYANA
HAITI
HONDURAS REP.
HONG KONG
HUNGARY
ICELAND
INDONESIA
INTENATIONAL ORGANISATION
IRAN
IRAQ
IRELAND
ISLE OF MAN
ISRAEL
ITALY
JAMAICA
JAPAN
JERSEY
JORDAN
KAZAKSTAN
KIRIBATI
KAZAKSTAN
KENYA
KOREA (NORTH)
KOREA (SOUTH)
KUWAIT
KYRGYZSTAN
LAO PEOPLES' DEM. REP. (LAOS
LATVIA
LEBANON
LESOTHO
LIBERIA
LIBYA
LIECHTENSTEIN
LITHUANIA
LUXEMBOURG
MACAO
MALDIVES
MARTINIQUE
MACEDONIA
MADAGASCAR DEM. REPUBLIC

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MALAWI	
MALAYSIA	1
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NAMIBIA	
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NETHERLA	ANDS
NETHERLA	ANDS ANTILLES
NEW CAL	EDONIA
NEW ZEA	LAND
NICARAG	JA
NIGER	
NIGERIA	
NO SPECI	FIC COUNTRY
NORWAY	
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PAPUA NE	EW GUINEA
PAKISTAN	
PALAU	
PANAMA	
PANAMA	CANAL ZONE
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ROMANIA	
RUSSIA	
RUSSIA	
RWANDA	

SI	ERBIA
S	AN TOME AND PRINCIPE
S	AUDI ARABIA
SI	ENEGAL
SI	EYCHELLES
SI	ERRA LEONE
SI	NGAPORE
SI	LOVENIA
S	OLOMON ISLANDS
S	OMALI REPUBLIC
S	OUTH AFRICA
SI	PAIN
SI	RI LANKA
S	T. HELENA
S	T. KITTS AND NEVIS
S	T. LUCIA
S	T. VINCENT
S	T. VINCENT & GRENADINES
SI	UDAN
SI	URINAM
S١	WAZILAND
S١	WEDEN
S١	WITZERLAND
S١	YRIAN ARAB REP.
T	AIWAN
ŢΙ	URKS AND CAICOS ISLANDS
T	AJIKSTAN
T	ANZANIA
TI	HAILAND
T	OGO REPUBLIC
T	ONGA ISLANDS
TI	RINIDAD AND TOBAGO
Τl	UNISIA
ŢΙ	URKEY
Τl	URKMENISTAN
U	.S.A.
U	K VIRGIN ISLANDS
U	NDEFINED
U	S VIRGIN ISLAND
U	GANDA
U	KRAINE
U	NITED ARAB EMIRATES
U	NITED KINGDOM
U	RUGUAY
	ZBEKISTAN

VANUATU
VATICAN CITY ISLAND
VENEZUELA
VIETNAM
WESTERN SAMOA
YEMEN
YEMEN DEMOCRATIC REPB.
YUGOSLAVIAN
ZAIRE
ZAMBIA
ZIMBABWE

National Industrial Classification Code (2-digit) Crop and animal production, hunting and related service activities Forestry and logging Fishing and aquaculture Mining of coal and lignite Extraction of crude petroleum and natural gas Mining of metal ores Other mining and quarrying Mining support service activities Manufacture of food products Manufacture of beverages Manufacture of tobacco products Manufacture of textiles Manufacture of wearing apparel Manufacture of leather and related products Manufacture of wood and products of wood and cork, except furniture Manufacture of paper and paper products Printing and reproduction of recorded media Manufacture of coke and refined petroleum products Manufacture of chemicals and chemical products Manufacture of pharmaceuticals, medicinal chemical and botanical products Manufacture of rubber and plastics products Manufacture of other non-metallic mineral products Manufacture of basic metals Manufacture of fabricated metal products, except machinery and equipment Manufacture of computer, electronic and optical products Manufacture of electrical equipment Manufacture of machinery and equipment n.e.c. Manufacture of motor vehicles, trailers and semi-trailers Manufacture of other transport equipment Manufacture of furniture Other manufacturing Repair and installation of machinery and equipment Electricity, gas, steam and air conditioning supply Water collection, treatment and supply Sewerage Waste collection, treatment and disposal activities; materials recovery Remediation activities and other waste management services Construction of buildings Civil engineering

Specialized construction activities

Wholesale and retail trade and repair of motor vehicles and motorcycles

Wholesale trade, except of motor vehicles and motorcycles Retail trade, except of motor vehicles and motorcycles Land transport and transport via pipelines Water transport Air transport Warehousing and support activities for transportation Postal and courier activities Accommodation Food and beverage service activities **Publishing activities** Motion picture, video and television programme production, sound recording and music publishing activities Broadcasting and programming activities **Telecommunications** Computer programming, consultancy and related activities Information service activities Financial service activities, except insurance and pension funding Insurance, reinsurance and pension funding, except compulsory social security Other financial activities Real estate activities Legal and accounting activities Activities of head offices; management consultancy activities Architecture and engineering activities; technical testing and analysis Scientific research and development Advertising and market research Other professional, scientific and technical activities Veterinary activities Rental and leasing activities **Employment activities** Travel agency, tour operator and other reservation service activities Security and investigation activities Services to buildings and landscape activities Office administrative, office support and other business support activities Public administration and defence; compulsory social security Education Human health activities Social work activities without accommodation Creative, arts and entertainment activities Libraries, archives, museums and other cultural activities Gambling and betting activities Sports activities and amusement and recreation activities Activities of membership organizations Repair of computers and personal and household goods Other personal service activities Activities of households as employers of domestic personnel Undifferentiated goods- and services-producing activities of private households for own use

